

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.91/MP/2018

Subject: Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents.

**Petition No.53/MP/2021
along with IA. 100/2023**

Subject: Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the PPA dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.

**Petition No.61/MP/2021
along with IA. 28/2021 & 42/2022**

Subject: Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by the Respondent Nos. 1 and 2.

Petition No.149/MP/2021

Subject: Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.

Petitioner : KSKMPL

Respondent : APSPDCL and 3 others.

Date of Hearing : **17.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present: Ms. Swapna Seshadri, Advocate, KSKMPCL
Ms. Aishwarya Subramani, Advocate, KSKMPCL



Shri S. Vallinayagam, Advocate, AP Discoms
Shri K. Sudheer, AP Discoms
Shri T. Benarji, AP Discoms
Shri V. Venkateshwarulu, AP Discoms

Record of Proceedings

At the outset, the learned proxy counsel for the Respondents requested adjournment on the ground that the arguing Senior counsel was unwell. This request was accepted, and the Commission adjourned the hearing of these petitions.

2. The Commission, however, directed the parties to file their short note of arguments, if not filed earlier, before the next date of hearing.
3. These matters shall be listed for hearing on **5.12.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

